

IN THE COURT OF JUDICIAL MAGISTRATE No. V, MADURAI

Present: E. Pravin Kumar, B.A.,B.L.,

Judicial Magistrate No.V, Madurai

Friday 29th day of January 2021

Crmp.No.598/2021

1.Vayakattusamy,S/o.Mayandi

2. Selvi,W/o.Vayakattusamy

3. Raja, S/o.Karuppaiah

4. Balamurugan, S/o.Karuppaiah

5. Mottaisamy, S/o.Chithiran

.... Petitioners/Accused

Vs

State rep. by Inspector of police,

Karimedu Police Station,

Crime No.113/2021

U/sec. 147, 294(b),323, 364, 342, 506(1) IPC

... Respondent/Complainant

For petitioner/accused: Tr.M.Vignesh Kumar,Advocate

For Respondent/Complainant: Mrs.R.Thilagarani,Grade II Assistant Public Prosecutor

29.01.2021

Order

Records perused. The alleged offence are exclusively triable by sessions court. No specific grounds are pleaded or argued by the accused. At this stage this application is not maintainable. In the result, this application is dismissed.

Dictated by me to the Steno-typist and typed by her in computer directly and corrected and pronounced by me in open court on this 29th day of January 2021.

(Sd-E.Pravinkumar)
Judicial Magistrate No. V,
Madurai.

